

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 6

IA(I.B.C)/1507(CH)2024
CP(IB) No. 348/Chd/Pb/2022
(Disposed on 04.06.2024)

IN THE MATTER OF:

M/s Yogi Dyeing Limited

...Petitioner

Under Section: 59, IBC 2016, Rule 11 of NCLT, 2016

Order delivered on 08.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in IA
No.1507/2021

: Mr. Harsh Garg, Advocate

ORDER

IA(I.B.C)/1507(CH)2024

This application has been filed for rectification in the order dated 04.06.2024 passed by this Bench. However, it is stated by the Ld. counsel for the applicant that some corrections are to be made in the application, therefore, he may be permitted to withdraw the present application with a liberty to file afresh. Keeping in view the statement made by Id. counsel for the applicant, the present application is ***dismissed as withdrawn*** with a liberty aforesaid.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja